

GOVERNMENT OF INDIA
MINISTRY OF LAW & JUSTICE
DEPARTMENT OF JUSTICE

RAJYA SABHA

UNSTARRED QUESTION NO. 2039
ANSWERED ON - 12/12/2024

PENDING CASES IN FAST TRACK COURTS

2039 **Dr. Syed Naseer Hussain:**

Will the Minister of *Law and Justice* be pleased to state:

- (a) a detailed breakdown of the number of cases pending in Fast Track Courts (FTCs) till date, State-wise;
- (b) the steps being taken to address the lack of resources, including manpower and infrastructure, in FTCs ; and
- (c) the details of financial allocations made for FTCs in 2023-24 and their utilisation status till date?

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF LAW AND JUSTICE;
AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a): Establishment of subordinate courts including Fast Track Courts (FTCs) for providing speedy justice in the country lies within the domain of the State Governments who set up such courts as per their need and resources, in consultation with the respective High Courts. The 14th Finance Commission had recommended for setting up of 1800 Fast Track Courts (FTCs) during 2015-2020 for speedy trial of specific cases of heinous nature, civil cases related to women, children, senior citizen, disabled persons, persons infected with terminal ailments etc. and property related cases pending for more than 5 years. The Finance Commission had further urged the State Governments to utilize enhanced fiscal space available through tax devolution for this purpose. The Union Government has also urged the State Governments to allocate funds for the setting up of FTCs, from the financial year 2015-16 onward. As per information made available by High Courts, 863 FTCs are functional in the country as on 31.10.2024. The State-wise details of cases pending in Fast Track Courts (FTCs) are at **Annexure**.

(b): As per the Constitutional framework, the selection and appointment of judges in District and Subordinate courts is the responsibility of High Court and State Government concerned. Further, establishment of Fast Track Courts lies entirely within the domain of the State Govts. who set up such courts and deploys Presiding Officers (Judges) and supporting staff as per their requirements and resources in consultation with their respective High Courts. The details of vacancies of judges and other categories of officials in the FTCs are not centrally maintained.

Department of Justice implements a Centrally Sponsored Scheme (CSS) for development of Judicial Infrastructure to augment the resources of State Governments for Infrastructure development of

Subordinate Judiciary by way of Financial Assistance in the prescribed fund-sharing pattern between the Centre and States. In this regard, a sum of Rs. 11740.10 crore has been released under the scheme since 1993-94. The Scheme covers five components viz., court halls, residential units, lawyers' halls, toilet complexes and digital computer rooms.

(c): No central assistance is being provided for setting up of Fast Track Courts. The States/UTs are to set up the Fast Track Courts using their own means and resources.

STATEMENT REFERRED TO IN REPLY TO PART (A) OF RAJYA SABHA UNSTARRED QUESTION NO. 2039 FOR ANSWER ON 12.12.2024 REGARDING 'PENDING CASES IN FAST TRACK COURTS'

State/UT wise details of functional Fast Track Courts and Pending cases therein(As on 31.10.2024)

Sl.No.	Name of States/UTs	Number of Functional Courts	Number of Cases pending
1	Andhra Pradesh	21	7545
2	Andaman & Nicobar Island	0	0
3	Arunachal Pradesh	0	0
4	Assam	15	12152
5	Bihar	0	0
6	Chandigarh	0	0
7	Chhattisgarh	27	4858
8	Dadra & Nagar Haveli and Diu & Daman	0	0
9	Delhi	26	7042
10	Goa	4	1826
11	Gujarat	54	5949
12	Haryana	6	809
13	Himachal Pradesh	3	350
14	Jammu & Kashmir	8	1472
15	Jharkhand	41	8274
16	Karnataka	0	0
17	Kerala	0	0
18	Ladakh	0	0
19	Lakshadweep	0	0
20	Madhya Pradesh	0	0
21	Maharashtra	101	175508
22	Manipur	6	239
23	Meghalaya	0	0
24	Mizoram	2	268
25	Nagaland	0	0
26	Odisha	0	0
27	Puducherry	0	0
28	Punjab	7	146
29	Rajasthan	0	0
30	Sikkim	2	18
31	Tamil Nadu	72	80251
32	Telangana	0	0
33	Tripura	3	1323
34	Uttar Pradesh	373	1051061
35	Uttarakhand	4	1001
36	West Bengal	88	82597
	Total	863	1442689